

आयकर अपीलिय अधिकरण, 'ए' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH, CHENNAI

श्री धुव्वुरु आर.एल रेड्डी ,न्यायिक सदस्य एवं श्री जीमंजुनाथ ., लेखा सदस्य के समक्ष
BEFORE SHRI DUVVURU RL REDDY, JUDICIAL MEMBER AND
SHRI G. MANJUNATHA, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.: **2511/CHNY/2019**

निर्धारण वर्ष / Assessment Year: 2011-12

Ms. Sopemla Keishing,
No.612/4, Tower No.6,
12th Floor, Golden Opulence
House, Poonamallee High road,
Chennai – 600 056.
PAN: BESP K 9079N

The ACIT,
v. Non Corporate Circle - 1(1)
Chennai - 34.

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/Appellant by

: None

प्रत्यर्थी की ओर से/Respondent by

: Shri AR.V. Sreenivasan, Addl.CIT

सुनवाई की तारीख/Date of Hearing

: 20.10.2021

घोषणा की तारीख/Date of Pronouncement

: 20.10.2021

आदेश / O R D E R

Per G. MANJUNATHA, AM:

This appeal filed by the assessee is directed against order of learned Commissioner of Income Tax (Appeals)-9, Chennai, dated 20.06.2019 and pertains to assessment year 2011-12.

2. None appeared on behalf of the assessee. We have heard the Id. DR and also perused the materials available on record. At the time of hearing, we find that the assessee has filed a letter along with Form No.3 issued by the Department under 'Vivad se Vishwas Scheme,

2020' and stated that the assessee had availed the VSVS scheme to settle its pending disputes. The assessee has further submitted that the Department has accepted application filed by the assessee and issued Form 3 quantifying amount of taxes payable under VSVS scheme. Therefore, the assessee has requested for withdrawal of appeal. The Id.DR on the other hand has no objection for withdrawing appeal filed by the assessee. Therefore, considering the fact that the assessee has filed application for withdrawal of appeal and has also filed Form 3 issued by the Department, we dismiss the appeal filed by the assessee as withdrawn. However, a liberty is given to the assessee to restore the appeal, in case the application filed by the assessee before the Designated Authority, is rejected for any reason.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 20th October, 2021 at Chennai.

Sd/-

(धुव्वुरु आर.एल रेड्डी)

(Duvvuru RL Reddy)

न्यायिक सदस्य/Judicial Member

चेन्नई/Chennai,

दिनांक/Dated, the 20th October, 2021

Sd/-

(जी. मंजुनाथ)

(G. Manjunatha)

लेखा सदस्य /Accountant Member

RSR

1. अपीलार्थी/Appellant

4. आयकर आयुक्त /CIT

2. प्रत्यर्थी/Respondent

5. विभागीय प्रतिनिधि/DR

3. आयकर आयुक्त (अपील)/CIT(A)

6. गार्ड फाईल/GF.